STATEMENT

Amount of Government to Government credit received by India from Japan (In Million dollars)

III Plan Period		Project	Non- Project	Total
1961-63		47.75	57.25	105.00
1963-64	i.	38.00	27.00	65.00
1964-65		35.00	25.00	60.00
1965-66		32.00	28.00	60.00

Post-III Plan Period		Non- project	Debt relief	Total
1966-67		42.5	2.5	45.00
1967-68	·	45.9	6.1	52.00
1968-69		28.17	16.83	45.00
1969-70		25.44	19.56	45.00

REVOLVING FUND FOR HOUSING SCHEME

517. SHRI SITARAM JAIPLRIA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a"\ whether there is any proposal under the consideration of Government for a revolving fund for big housing scheme ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a[^] and (b⁻i Yes. 1 he Conference of Ministers of Housing, Urban Development and Town Planning, held at Bangalore in June, 1969, recommended, *inter alia*, the creation of a revolving fund with a corpus of Rs. 200 crores, for undertaking housing and urban development programmes in the States and Union Territories. Details have not yet been worked out.

PRIVATE CAPITAL FOR HOUSING

518. SHRI SITARAM JAIPURIA : Will the Mirister of HEALTH AND FAMILY PLANNING AND WORKS. HOUSING AND URBAN DEVELOP MENT be pleased to state :

 (a^{\wedge}) whether there is any proposal unde^r the consideration of Government to investigate the scope of mopping up private capital for housing ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY^{\land}: (a) and (b) The Conference of Ministers of Housing, Urban Development and Town Planning h<Td at Bangaloie in June, 1969 recommended, among ether things, a survey of the current practices in the matter of utilising private capital and other resource raising devices for urban development and allied purposes in the various States. The matter is under examination.

Adulteration of Food Stuffs, Drugs Etc.

519. SARDAR D. K. JADHAV : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP MENT be pleased to state :

(a) whether Government are aware tha^ the adulteration of food stuffs, drugs and cosmetics is on the increase in Delhi '.

(b) if so, what steps have been taken by Government to check this menace ; and

(c) what is the number of cases detected during the years 1967-68 and 1968-69 ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) From the data available it cannot be said that the adulteration of foodstuffs, drugs and cosmetics is on the increase.

(b) The following steps are being taken to check this menace.

I. Prevention of Food Adulteration

(1) The Delhi Municipal Corporation has employed 8 wholetime Food Inspectors to lift samples under the Prevention of Food Adulteration Act. Besides, all Sanitary Inspectors in Delhi have been delegated the powi rs to act as Food Inspectors under t ie Act.

(2) The Delhi Mi nicipal Corporation have designated o <e Assistant Health Officer specially for implementation and co-ordination of irevention of food adulteration activitie: in Delhi. All Deputy Health Officers, Ass itant Health Officers and Chief Sanitary Inspectors of Municipal Corporation < f Delhi, are empowered to exercise i he powers of Food Inspectors.

(3) One Municip; I Prosecutor assisted by Assistant Muni ipal Prosecutor has been engaged excl isively by the Delhi Municipal Corporat on for dealing with the cases under the Prevention of Food Adulteration Act i 1 the Courts.

(4) The Food Lai oratory of Municipal Corporation, Delhi, 1 as been fully equipped and staffed to deal with the problem.

(5) A separate sqi ad of Food Inspector^ has been appointed by the New Delhi Municipal Committ :e for checking food adulteration.

(6) Frequent rai(s are conducted.

(7) A very close c leek is being kept on the sale of unwholesi me foodstuffs exposed to dust and flies.

(8) The Central Jureau of Investigation and the Delhi administration review and coordinate the ; ctivities in this field.

II. Prevention of At ulteration in Drugs and Cosmetics

(1) The Delhi Dr igs Control Administration has employei 8 wholetime Drug Inspectors under t; e Drugs and Cosmetics Act to inspe< t manufacturing and sale establishments o draw samples and launch prosecutions.

(2) Two watchers have been appointed for tracing down spurious drugs.

(3) A close liaisor is being maintained with the police particularly in tracing movements of spuric as drugs.

(4) The Adminis¹ ration is proposing to appoint the Analyst of the Baroda Drugs Laboratory a? Government Analyst so that larger samples of drugs can be tested.

(5) The Drug C mtrol machinery is being expanded.

(6) It has been made mandatory oⁿ the part of dealers to buy from licensed parties and to maintain records of purchase and sales.

to Questions

(7) Arrangements have been made to associate the Central Bureau of Investigation, Ministry of Home Affairs with investigation of cases of manufacture and sale of adulterated drugs. Offences under the Drugs and Cosmetics Act have also been notified under Section 3 of the Delhi Special Police Establishment Act, 1946 for the purpose. The intention is that Police should designate officers of the rank of Inspectors and Sub-Inspectors in each zone of Delhi so that the Drugs Control Administration could requisition their help whenever needed.

(c)

1967-68 1968-69

Food Adulteration	560	818
cases.		
Drugs and Cos- metics adulteration cases.	2	14

REPRESENTATION FROM THE ANDHRA HANDLOOM WEAVERS CO-OPERATIVE SOCIETY

520. SHRI SANDA NARAYANAPPA : Will the PRIME MINISTER be pleased to state :

(a) whether Government have received any representation regarding the difficulties being experienced by the hand-loom weavers' cooperatives from the Andhra Handloom Weavers' Cooperative Sector 1 and

operative Society ; and

(b) if so, what is the reaction of the Government thereto ?

THE MINISTRY OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Madam.

(b) No action has been considered to be necessary.

BUREAU OF PUBLIC ENTERPRISES

521. SHRI C. ACHUTHA MENON : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal unde^r consideration of the Bureau of Public Enterprises to engage the services of independent consultants and consulting organisations; and

(b) if so, what are the details thereof?